

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:967
ANSWERED ON:12.08.2013
NON PAYMENT OF EPF CONTRIBUTION
Agarwal Shri Rajendra

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether in various States including Tamil Nadu private schools, private sector companies and various factories are not depositing their contribution in provident fund regularly;
- (b) if so, the details thereof and the reasons therefor along with the action taken by the Government against such defaulting institutions/companies/PSUs/factory owners etc. during the last three years and the current year; and
- (c) the measures taken by the Government to protect the interests of the employees in this regard?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) to (c): Some establishments including those located in Tamil Nadu have defaulted in depositing of provident fund dues. Details of number of defaulting establishments for last three years are at Annex-I.

The following actions, as provided under Employees` Provident Funds & Miscellaneous Provisions Act, 1952 and Schemes framed there under are taken against defaulting establishments to protect the interests of the employees:-

1. Action under Section 7A of Employees` Provident Funds & Miscellaneous Provisions Act, 1952 for assessment of dues.
2. Action under Section 8B to 8G of the Act for recovery of dues.
3. Action under Section 14B of the Act for levying of damages for belated deposit of dues.
4. Action under Section 7Q of the Act for levy of interest for belated remittances.
5. Action under Section 14 for filing prosecution against the defaulters before the appropriate court of law.
6. Action under Section 406 /409 of IPC for non-payment of employees` share of contribution deducted from the wages/salary of the employees but not deposited to the Fund.

Details of. actions taken against the defaulting establishments for last three years are at Annex-II.